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title: Issue regarding change in timings of evening classes of law courses in Delhi University.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Hon. Deputy-Speaker, Sir. The issue relates to the law school under the University of Delhi. It was providing a facility to pursue law courses through evening classes. This was basically for the professionals, the working people and those who are in different other jobs. This class was supposed to start at 6 o'clock onwards in the evening.

Very recently the University of Delhi has decided to commence the class from 2.00 pm onwards and asked the students to opt for 2.00 pm to 7.00 pm classes, who have already completed one year or two year courses. As a result of this, the boys and girls, who are in jobs or in other different professions, will now be forced to either leave the course or the job.

Therefore, my demand is that let the Government of India, HRD Ministry go into this aspect and see as to why this decision has been taken. The change in timing is affecting the professionals, who are working here in Delhi. They want to pursue this course to excel further. That is why the evening classes were there. This is available in other States. Why the University of Delhi has done it? I would like the Government of India to intervene in it.

HON. DEPUTY-SPEAKER:

S/Shri Rabindra Kumar Jena,

Bhairon Prasad Mishra,

Kunwar Pushpendra Singh Chandel and

Arvind Sawant are permitted to associate with the issue raised by Shri Bhartruhari Mahtab.

Shri Daddan Mishra.

Shri Daddan Mishra – Not present.